

(f) how soon the whole matter will be decided finally?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) to (f). In accordance with the provisions of article 279(1) of the Constitution, the net proceeds of income-tax distributable between the Union and the States are to be ascertained and certified by the Comptroller and Auditor General of India, whose certificate shall be final. Pending receipt of such certified figures, the shares due to the various States are released to them in instalments during each financial year on the basis of Budget Estimates and Revised Estimates, subject to such adjustments of short or excess payments as may be necessary with reference to certified figures when received. Payments to all the States, including Maharashtra, have thus been made on a provisional basis for the years 1972-73 and onwards pending receipt of certified figures from Comptroller and Auditor General of India, which are awaited. The Comptroller and Auditor General had brought it to the notice of the Government that it had not been possible for him to certify the net proceeds because of large scale misclassification between the figures of Income-tax and Central Surcharge and non-reconciliation of these figures. The matter is under correspondence with the Comptroller and Auditor General with a view to finding a way out early. On receipt of certified figures, the amount of arrears, if any, payable to various States (including Maharashtra who have urged the Central Government to settle this matter) will be computed and released to them. In view of the misclassification referred to, it is not possible to make ad hoc payments to the States in addition to the provisional payments already made from year to year.

Renovation and Expansion Work at Ahmedabad Airport

*375. SHRI AMARSINH V. RATHWA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the renovation and expansion work at the Ahmedabad airport is going on;

(b) when it will be completed;

(c) the details of the capacity increased; and

(d) whether arrangements for international flights will also be made at the airport?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) : (a) Yes, Sir.

(b) By the middle of 1979.

(c) The capacity of the new Terminal Building will approximately be twice the capacity of the existing one. The new terminal building will provide an arrival hall capable of accommodating 150 passengers and 75 visitors, a departure concourse to accommodate 200 passengers and 100 visitors along with a separate departure holding area for security cleared passengers to accommodate approximately 200 passengers.

(d) Ahmedabad Airport will continue to be the designated alternate for Bombay for international flights.

लाख का सुरक्षित कक्ष

*376. श्री तुकनू जय कछवाय : क्या वाणिज्य तथा माणिक्य भूमि और लक्ष्मिनी मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने किस मुख्य प्रयोजन से लाख का सुरक्षित भंडार बनाया है और क्या इस समय उस प्रयोजन की प्राप्ति हो रही है;

(ख) क्या राज्य व्यापार निगम लाख की खरीद के लिए बिहार, बंगाल और अन्य राज्यों को धन देता है; और

(ग) क्या लाख उत्पादकों को इस संबंध में निर्धारित किया गया मूल्य नहीं मिलता है क्योंकि उस का बड़ा भाग विचालिये ले लेते हैं; और

(घ) क्या सरकार का विचार इन तथ्यों की जांच करने तथा यह सुनिश्चित करने के लिए कि, उत्पादकों को पूरा मूल्य मिले, कोई जांच करने का है;